

(b) whether it is a fact that a large number of graphite mines are in Palamau district of Bihar which is considered to be the most backward in the State; if so, facts in detail;

(c) whether it is also a fact that the mines are most unscientifically worked, damaging both the mines and the precious minerals;

(d) whether there is any authority to inspect whether mining is done in a correct manner; and

(e) if so, facts in detail giving its performance and activity in the year 1982?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL AND MINES (SHRI N. K. P. SALVE): (a) to (e). Information is being collected and will be laid on the Table of the House.

"Cement dust of A.C.C. factory Jhinkpani (Singhbhum) causing diseases"

5015. SHRI A. K. ROY: Will the PRIME MINISTER be pleased to state:

(a) whether she is aware that the cement dust coming out of the A.C.C. factory at Jhinkpani, Singhbhum is causing large scale lungs disease and destruction of crops in the tribal areas there; if so, facts in detail;

(b) whether it is a fact that Senior Environmental Officer in his letter No. J. 12012/1/82-EN-2 dated 2-6-82 drew the attention of the General Manager of M/s. A.C.C. in this respect;

(c) whether it is also a fact that the management ignored letter of Government and no action has been taken to tackle the dust menace; and

(d) if so, steps taken thereon?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ENVIRONMENT (SHRI DIGVIJAY SINGH): (a) The

extent of emission of cement dust or the damage this emission may cause to crops and health of tribal population has not been estimated.

(b) Yes, Sir.

(c) No, Sir. The management have fully answered all the queries and provided information on the presently installed control equipment and the proposal under consideration.

(d) The Member-Secretary, State Board for the Prevention and Control of Water Pollution, Bihar, has been apprised of the facts and has been requested to take follow-up action, since this cement plant comes under the purview of the State Board in respect of pollution control.

केन्द्रीय सतर्कता आयोग में पंजीकृत झरटा-चार के मामले

5016. श्री केयूर भूषण: क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में झरटाचार के उन मामलों की संख्या कितनी है जो 1 जुलाई 1982 से 31 दिसम्बर, 1982 तक की अवधि के दौरान केन्द्रीय सतर्कता आयोग में पंजीकृत किए गए ;

(ख) उक्त मामलों में शामिल कर्मचारी अथवा अधिकारी किन-किन श्रेणियों के हैं ; और

(ग) उनमें से श्रेणीवार, कुल कितने कर्मचारियों अथवा अधिकारियों को दण्ड दिया गया है ?

गृह मंत्रालय में राज्य मंत्री (श्री पी० वेंकटसुब्बभ्या) : (क) आयोग के पास 1-7-82 से 31-12-82 की अवधि में कुल 668 सतर्कता के मामले

पंजीकृत हुए थे जिनका सम्बन्ध 985 लोक सेवकों के साथ था ।

(ख) उपयुक्त 985 लोक सेवकों में से 426 राजपत्रित अधिकारी, 126 अराजपत्रित अधिकारी और 433 भारत सरकार के सरकारी क्षेत्र के उपक्रमों के अधिकारी हैं ।

(ग) इन मामलों पर विभिन्न स्तरों पर विचार किया जा रहा है ।

Dacoity in Ashok Vihar, Delhi

5017. SHRI N. E. HORO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to news-item in the 'Hindustan Times' dated 18 February, 1983 that armed dacoits struck terror in the Ashok Vihar (Delhi) area when they raided two houses and decamped with cash and jewellery worth several thousand rupees;

(b) if so, the number of such cases in the Capital during last six months;

(c) the details regarding the casualties as well as the loss of property; and

(d) whether Government provide some compensation also in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBIAH): (a) Yes, Sir.

(b) and (c). During the last six months i.e. from 1-9-82 to 28-2-1983, 9 cases of robbery in which the inmates of the houses were assaulted, have been reported. In these cases, 13 persons sustained injuries and silver/gold ornaments and cash amounting to Rs. 50,326/- were robbed.

(d) No such proposal is under consideration.

Revision of overtime allowance to Central Government employees

5018. SHRI N. E. HORO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any demand has been made by Central Government employees for enhancement of the rate of Overtime Allowance;

(b) if so, whether it is a fact that a number of Central Government employees are drawing overtime at the maximum limits; if so, the number of employees;

(c) whether it is also a fact that the matter was referred to the Board of Arbitration under the Joint Consultative Machinery;

(d) if so, whether the report has been received and if so, when; and

(e) the reaction of Central Government thereon and the time by which its final decision is likely to be announced?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBIAH): (a) Yes, Sir. Demands for enhancement of rates of Overtime Allowance have been made from time to time by various categories of Central Government employees.

(b) The maximum limit for Overtime Allowance is drawn when emoluments reach the maximum of prescribed stage up to which the employees are eligible for Overtime Allowance. Since, the Ministries/Departments have been delegated powers to sanction Overtime Allowance to their employees information about the number of employees drawing overtime at the maximum limits is not centrally available.

(c) Yes, Sir. Demands of different categories of employees had been referred to the Board of Arbitration from time to time.